

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3417  
TO BE ANSWERED ON FRIDAY, THE 05<sup>TH</sup> AUGUST, 2022**

**INTELLECTUAL PROPERTY RIGHTS DIVISION AT DELHI HIGH COURT**

**3417. DR. SANJAY JAISWAL:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the present status of progress with respect to the setting up of the Intellectual Property Division (IPD) at the Delhi High Court;
- (b) whether the rules for procedure in respect of the said IPD and Delhi High Court Patent Rules have been framed and if so, the details thereof;
- (c) whether the Delhi High Court IPD Division will be effective to cater to the pendency of the Intellectual Property cases from the Intellectual Property Appellate Board (IPAB) and if so, the details thereof;
- (d) whether the Government proposes to create more IP Divisions at other High Courts of the Country; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

**(a):** Intellectual Property Division had been created in Delhi High Court, Original Side on 07.07.2021 and presently three Courts are designated in IP Division.

**(b):** Delhi High Court Intellectual Property Rights Division Rules, 2022 were notified vide Notification No. 13/Rules/DHC dated 24.02.2022 and Corrigendum No 63/Rules/DHC

dated 11.04.2022 and the High Court of Delhi Rules Governing Patent Suits, 2022 have already been framed and notified vide Notification no. 14/Rules/DHC dated 24.02.2022.

**(c):** Yes, Sir. The cases received from the IPAB are being segregated and after properly arranging them, these cases are being listed before the roster Benches.

**(d) & (e):** No, Sir. Creation of IP Division at the level of the High Courts in the country solely rests with the concerned High Courts based on the case load of such cases and the frequency of such cases initiated in the concerned State.

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